

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

(2)

Original Application No.800/94.

B.V.Ranbagle. Applicant.

V/s.

Union of India & Anr. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

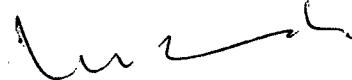
Appearances:-

Applicant by Shri S.S.Karkera.
Respondents by Shri P.M.Pradhan.

Oral Judgment:-

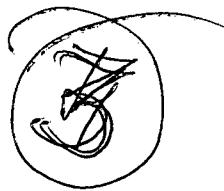
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 20.7.1994.

It is apparent that an appeal lies under Section 9 of the Public Premises Eviction Act against the order passed by the Estate Officer charging penal rent. The applicant has evidently preferred an appeal to the Chief General Manager who is not the appellate authority. Liberty to the applicant to pursue the remedy before the appellate authority which shall take into consideration the fact of this pendency of the present application and dispose of the appeal according to law. With this direction the present OA is disposed of.


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1



R.P. NO. 87/94

IN

O.A. NO. 800/94

D.V. Ranbagle

..Applicant

v/s

Union of India & Ors.

..Respondents

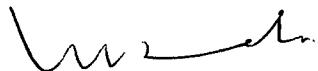
Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman

TRIBUNALS ORDER:

DATED: 5.8.19944

(Per: M.S. Deshpande, Vice Chairman)

This Review Petition is in respect of the order passed in O.A. No.800/94 on 20.7.94 by which a direction was issued to the Appellate Authority to decide the applicant's appeal according to law. The applicant contends that in view of the decision in GANGARAM Vs. UNION OF INDIA & ORS. in OA NO. 184/90 decided by the Full Bench on 13.2.91 the Tribunal would have jurisdiction to entertain the application. It is not stated in the order passed on 20.7.94 in this case that the Tribunal has no jurisdiction to entertain the application. The direction was only to exhaust the departmental remedies before so that the applicant can approach the Tribunal. In view of this position there is no merit in the Review Application. It is dismissed.



(M.S. Deshpande)
Vice Chairman